

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No. 2132/2020
(S.W.P. No. 486/2016)

This, the 29th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Dinesh Sharma, Member (A)**

Muhammad Ashraf Wani and others

.....Applicant

(Mr. Altaf Mehraj)

VERSUS

State of Jammu and Kashmir and others

.....Respondents

(Mr. Sudesh Magotra, DAG)

ORDER (ORAL)

Mr. Rakesh Sagar Jain, Member (J):

The T.A. arises out of SWP (T.A. No. 2132/2020) wherein the relief was claimed against the office of J& K Housing Board, which does not come within the jurisdiction of this Tribunal. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(Dinesh Sharma)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

JNS